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✓  
CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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✓ 136/2005  
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FORM NO. '4  
(SEE RULE 42)  
CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

ORDER SHEET

Original Application No. B6 OS

Court contempt petition No. \_\_\_\_\_

Review Application No. \_\_\_\_\_

Applicants. M-S. Jayagi

Respondents. no! I fury

Advocates for the Applicant. J. L. Sankar, A. Chakravorty

Advocates of the Respondents. C. O. C.

Notes of the Registry	Dated	Order of the Tribunal
This application is in form is filed/C. P. for Rs 10/- deposited v.v.e IPO/ED No. 2061/2005	14.6.2005	Heard learned counsel for the parties. The O.A. is taken up for disposal at the admission stage. Accordingly, the O.A. is disposed of in terms of the order recorded separately. No order as to costs.
Dated 13-6-05 S. M. S. A. 13/6/05 By. Registrar		<i>91</i> S. M. S. A. 13/6/05 By. Registrar
15.6.05 C.C. of the order Dated 14.6.05 has been collected by the applicant and copy of the same has been handed over to the L/Adv. on the 15.6.05	mb	Vice-Chairman

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CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

Original Applications No. 129/2005, 130/2005, 131/2005 and

136/2005.

Date of Order : This the 14<sup>th</sup> Day of June, 2005.

THE HON'BLE MR JUSTICE G. SIVARAJAN, VICE CHAIRMAN.

1. Shri Gangadhar Das (O.A.129/2005)
2. Shri Nijit Kr. Nandi (O.A.130/2005)
3. Shri R.K.Kalita (O.A.131/2005)
4. Shri Madhu Sudan Tyagi (O.A.136/2005)

All the applicants are working as Superintendent  
under different ranges of Central Excise, Guwahati ... Applicants

By Advocate Shri J.L.Sarkar for all the Applicants.

- Versus -

1. Union of India, represented by  
the Secretary, Ministry of Finance,  
Department of Customs & Central Excise,  
New Delhi.
2. The Chief Commissioner,  
Customs & Central Excise,  
North Eastern Region,  
Shillong. ... Respondents

By Mr A.K.Chaudhuri, Addl.C.G.S.C in O.A.No.129/05 & 130/05.  
Mr M.U.Ahmed, Addl. C.G.S.C in O.A. No. 131/05 & 136/05

ORDER (ORAL)

SIVARAJAN J.(V.C)

In all these cases the applicants challenged the propriety of the transfer orders dated 3.6.2005 and 6.6.2005 issued by the Commissioner of Central Excise and Customs. Apart from their individual circumstances, according to them these orders are passed in patent violation of the accepted norms regarding transfer of Group B employees contained in Annexures A and B. It is the contention of the applicants that these orders have been issued with the sole purpose of obliging certain Superintendents by soliciting

*G.S.J.*

representations from them. It is also stated that persons like the applicants are not afforded an opportunity to make representations before the Commissioner in regard to their peculiar circumstances. It is stated that the applicant in O.A.No.130/2005 is undergoing treatment for serious ailments and in O.A.131/2005 the mother of the applicant is undergoing treatment for cancer and that there is only one Cancer Institute for treatment in Guwahati for the entire North East Region. It is their grievance that the applicants were never informed of the intention of the respondents to effect transfers and postings during the month of June contrary to the well accepted norms that transfers and postings of Group B officers will be effected only in the month of December or at the latest by 31<sup>st</sup> January of each year. It is also their contention that as per the norms prescribed in Annexure-A and B, particularly Annexure B where it is specifically stated that the normal tenure of Superintendent in a particular station is for a continuous period of 4 to 6 years and that without any valid reason the applicants, who have not completed more than 2 to 3 years have been transferred out from Guwahati to distant places without their volition.

2. I have heard Mr J.L.Sarkar, learned counsel appearing for the applicants and Mr A.K.Chaudhuri and Mr M.U.Ahmed, learned Addl.C.G.S.Cs for the respondents. Mr Sarkar pointed out that the impugned transfer orders cannot be sustained for the sole reason that these orders are passed in the month of June, when the children of the applicants are in the mid academic session of their studies. Counsel submits that these orders have been issued at this late hour only to oblige certain Superintendents in the department by getting representations from them. Counsel also submits that the transfer

*Gp/*

orders are passed in patent violation of the well accepted norms contained in Annexures A & B, which are made with mala fide intention. Counsel also drew my attention to the order dated 3.6.2005, from which it is seen that pursuant to representations made by more than 20 Superintendents they have been transferred to places of their choice and it is stated that they are not entitled to TA/DA since the transfers were made as per their requests. Counsel submits that no further proof is required to establish mala fides in the matter.

3. Mr A.K.Chaudhuri, learned Addl.C.G.S.C on the other hand submitted that there is no illegality in the transfer orders. The guidelines issued in the form of executive orders will not stand in the way of the respondents effecting transfers in public interest or in the exigencies of the administration. Standing Counsel also submits that this Tribunal will not interfere in transfer matters and it is for the applicants, if they are aggrieved, to make representation before the respondents.

4. I have considered the rival submissions. A Division Bench of this Tribunal had occasion to consider the challenge to the very same transfer orders in O.A.127/2005 and rendered judgment on 13.6.2005. Direction was issued to the respondents to consider the representation made by the applicant therein in the light of the guidelines and also not to relieve her from the present place until the representation is disposed of. The guidelines clearly show that the transfer orders are to be issued only in the month of December and as far as possible before 31<sup>st</sup> January of each year and such a norm was fixed only to take care of the interest of the children of the officers who are studying in educational institutions and not to affect their studies adversely. In these cases it is specifically averred by the

*GP*

applicants that their children are studying in the educational institutions and they are in the mid academic session. That apart, Annexures A & B guidelines would show that Superintendents of the Customs and Central Excise department will normally have a continuous service in a particular station for 4 to 6 years. In these cases both the aforesaid norms are seen violated and the only reason for departing from the aforesaid well accepted norms I could gather from the impugned orders is that representations made by the certain Superintendents were considered and transfers are effected to suit their convenience. To put it differently there was no public interest nor any exigencies of service involved in these transfers. Though normally guidelines issued by way of executive orders may not have any binding effect in the absence of any public interest or administrative exigencies, the respondents are bound to make transfers and postings on the lines of the guidelines issued that to after due discussions, deliberations with the Association of employees. In the instant case it is seen that the applicants have made representations against the transfer/posting order dated 3.6.2005 and no interim orders have been passed thereon. In view of the alleged violation of the guidelines, particularly, those discussed hereinabove the concerned respondent, namely, the Chief Commissioner of Customs and Central Excise will consider the representations made by the applicants with reference to the guidelines (Annexures A & B) and the observations made hereinabove and take a decision thereon within a period of one month from the date of receipt copy of this order. If the applicants want to supplement the representations they are free to do so within a period of one week from today. The Chief Commissioner, Central Excise and Customs shall consider the



individual representations submitted by the applicants as directed above and pass a reasoned order. In the meantime, if the applicants have not so far been relieved from the respective post held by them they will be allowed to continue in the said post and same place until a decision is taken as directed above.

The O.As are disposed of accordingly.

The applicants will produce this order alongwith the additional representation to be made within one week from today to the respondents.

Sd/VICE CHAIRMAN

pg

3 JUN 2005

In The Central Administrative Tribunal

Guwahati Bench :: Guwahati.

O.A. No. 136 /2005

Sri M.S. Tyagi

----- VS -----

Union of India & Ors

#### SYNOPSIS OF THE APPLICATION

This application is made against the impugned transfer order dated 03/06/2005 whereby the applicant has been transferred to CEX, Dibrugarh.

That the said impugned transfer order has been issued in violation to the circulated/published policy of transfer of the Respondent Department.

That the applicant was posted to Central Excise Guwahati in December, 2000. His tenure of Six years service at Guwahati has not been completed till date. It is also stated that the children of the applicant are pursuing studies at Guwahati and it is their mid session. The transfer of the applicant shall cause immense hardship and loss to the academics of the children.

That the impugned transfer order in June is against the accepted policy and guidelines of transfer to be made and given effect by December/January.

\*\*\*\*\*

Filed by Advocate  
13/06/2005

In The Central Administrative Tribunal

Guwahati Bench :: Guwahati.

O.A. No. /2005

Sri M.S. Tyagi ..... Applicant

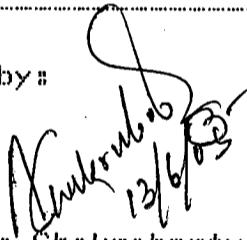
..... Versus .....

Union of India & Ors ..... Respondents

I N D E X

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Filed by:

  
(Anupam Chakraborty)

ADVOCATE

10

In The Central Administrative Tribunal  
Guwahati Bench :: Guwahati.  
(An Application Under Section 19 of the Administrative  
Tribunals Act, 1985)

O.A. NO. /2005

Between

Sri Madhu Sudan Tyagi,

Working as Superintendent,  
Central Excise, Guwahati

.....Applicant

And

1. Union Of India represented  
by the Secretary, Ministry of  
Finance, Department of Customs  
& Central Excise, New Delhi.

2. The Chief Commissioner,  
Customs & Central Excise,  
North Eastern Region,  
Shillong.

.....Respondents

Details of the Application

1. Particulars of the order against which the application is made :-

This application is made against the impugned transfer order No. 72/2005 dated 03/06/2005.

2. Jurisdiction

The applicant declares that the subject matter of

Filed by the applicant  
through A. Chakraborty  
13/6/05

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this application is within the jurisdiction of this Hon'ble Tribunal.

3. Limitation

The applicant declares that the subject matter of this application is within the time limit prescribed under section 21 of the Administrative Tribunal Act, 1985.

4. Facts of the Case

4.1 That the applicant is a citizen of India and hence is entitled to the rights and privileges guaranteed under the Constitution of India.

4.2 That the applicant is a Group-B Officer, working as Superintendent, Central Excise and posted at Guwahati. The applicant was promoted as Superintendent w.e.f. 09.06.1994 from the post of Inspector. On promotion he was posted to Central Excise, Shillong. In the year 2000 he was transferred and posted to Dimapur. He made representation to the respondent authorities for his transfer back to Guwahati. The respondents authorities were very much sympathetic and considering the prayer of the applicant transferred and posted him to Guwahati w.e.f. 18.12.2000. He has not completed the tenure of 6 years at Guwahati.

4.3 That for the purpose of transfer and posting of Group-B Officers in North East the Respondent Department has made out a transfer policy vide C. No. II(7)5/ET.III/88/1674 dated 07/11/1996 taking into relevant considerations including consideration for welfare of the children and their education. The adopted policy is that transfer will be

completed before 31st December on any year and as far as possible effected by 31st January of the following year.

Copy of the transfer policy dated 07/11/1996 is enclosed as Annexure-A.

4.4 That the aforesaid transfer policy has explicitly made the tenure and posting of Group-B Officers as under:

"3. The general tenure in one station will be 4 to 6 years."

4. Period of stay in any one station/section/office will not be more than 2 years.

5. Since the officers belong to a common cadre of Central Excise mainly, no officer will remain posted in Customs for more than 4 years."

4.5 That by a letter dated 04/10/2004 option for annual general transfer of Superintendent for the year 2004 were called from the concerned officers who have completed tenure of service as per accepted transfer policy. Options were directed to submit in the prescribed proforma enclosed with this letter on or before 31/10/2004. It is stated that the option for purported general transfer under this letter dated 04/10/2004 was called for as per para 2 of the aforesaid transfer policy. This letter dated 04/10/2004 indicates as under:

"Superintendents who have completed their tenure as

below will be considered for transfer:

- (i) In the same station for a continuous period of 4 (four) to 6 (six) years,
- (ii) In the same section/office for a continuous period of 2 (two) years, and
- (iii) In the same Commissionerate for a continuous period of 4 (four) years"

Copy of the letter dated 04/10/2004

is enclosed as Annexure-B.

Copy of the Transfer Proforma forwarded with letter dated 04/10/2004 is enclosed as Annexure-C.

4.6 That as already stated above the applicant was posted in the Central Excise w.e.f. 18.12.2000. Since his transfer was not due for annual general transfer for 2004 as per the accepted policy/guidelines for transfer, he did not submit any option <sup>(out of Guwahati)</sup> as it was not called for.

nl.

4.7 That it is stated that the Commissioner of Central Excise, Shillong has issued an Order No.72/2005 of transfer/rotation of the officers in the grade of Superintendent Group-B dated 03/06/2005 by which 59 Group-B officers including the applicant have been transferred from one station to another. The name of the applicant appears in the aforesaid transfer order at Sl. No.34. This transfer order shows that the same has been issued without application of mind and it has been issued as routine exercise of power and the administrative action has no element of public interest. On the contrary the order dated

03/06/2005 acts contrary to the interest of the children's education of the applicant.

Copy of the order dated 03/06/2005 is enclosed as Annexure-D.

4.8 That the applicant begs to state that his normal tenure of 6 years at Guwahati as per the accepted policy/guidelines of transfer has not been expired. It is stated that the elder daughter of the applicant is studying in Class X at Army School, Narengi and she will be appeared in the HSLC Final Examination in February/March, 2006. The son of the applicant is studying in Class VII in the said school. It is stated that both the children of the applicant are in their mid academic session. The transfer of the applicant under such circumstances will also cause immense hardship and loss to the academics of the children and they will be deprived of their further studies in the new station.

4.9 That the said order of transfer dated 03/06/2005 has been issued without regard to the prescribed and accepted norms of transfer. The circulated/published policy stipulates that the general transfers shall be made in December of any year to be given effect by January next. But most surprisingly the said order has been issued in June in total negligence of the Department's own formulated policy. This has been done purportedly to accommodate some officers.

4.10 That the order of transfer dated 03/06/2005

manifests that the same has been issued hastily without waiting for December which is the schedule time for issue of the order. A close perusal of the order dated 03/06/2005 indicates that the same has been issued to accommodate a number of officers, for example, officers at Sl. No.3, 4, 5, 6, 17, 18, 21 etc. on the basis of their representations. Such transfer at the behest of some officers as indicated therein violating the prescribed time schedule of transfer, causing undue and immense hardship to others including the applicant is not just and fair administrative action. Such actions are discriminatory and arbitrary and the applicant has become victim of such arbitrary action.

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4.11 That the said order dated 03/06/2005 directs as under:

"No further representations will be entertained...."

Such stipulation denies the applicant the right and scope to submit and express her grievances and difficulties to the superior administrative officers for their due consideration. This cuts at the root of administrative fairness and denies the scope of administrative process. The malice in fact as well as in law is patent in the facts and circumstances of the case.

4.12 That the applicant submits that if his transfer and posting as per the aforesaid transfer order dated 03/06/2005 is not cancelled he and his family members including the children shall suffer irreparable loss and

injury.

4.13 That this application is made bonafide and for the cause of justice.

5. **Ground for reliefs with legal provisions.**

5.1 For that the impugned order of transfer is illegal in as much as the same have been issued violating the prescribed and accepted norms, policy and guidelines of transfer.

5.2 For that the respondents have transferred the applicant before completion of his prescribed tenure of 6 years at Guwahati.

5.3 For that the transfer of the applicant at the mid session of her children's education is unwarranted and not just and fair.

5.4 For that the transfer orders have been issued to accommodate some officers which is discriminatory and arbitrary and offends Article 14 of the Constitution of India.

5.5 For that malice in law and malice in fact is explicit in the impugned transfer orders.

5.6 For that in any view of the matter the applicant is entitled to the reliefs sought for.

6. **Details of the remedies exhausted.**

The applicant declares that there is no other

efficacious remedies under any Rule and this Hon'ble Tribunal is the only forum to adjudicate the subject matter.

7. **Matters not previously filed or pending with any other court**

The applicant declares that he has not filed any case on the subject matter before any court, forum or any other institution.

8. **Reliefs sought for**

Under the above facts and circumstances the applicant prays for the following reliefs :

8.1 The name of the applicant be deleted from the impugned transfer order dated 03/06/2005.

8.2 The applicant be allowed to continue at his present place of posting.

8.3 Any other relief or reliefs as the Hon'ble Tribunal deem fit and proper.

The above reliefs are prayed for on the ground stated in para 5 above.

9. **Interim Relief**

During the pendency of this application the applicant prays for the following interim reliefs:

9.1 The order dated 03/06/2005 of transfer of the applicant be suspended and he may be allowed to continue at

his present place of posting.

9.2 Any relief or reliefs as the Hon'ble Tribunal deem fit and proper.

The above relief is prayed for on the ground stated in para 5 above.

10. This application is filed through the Advocate.

11. **Particulars of Postal Orders**

- i) IFO No : .....
- ii) Date of Issue : .....
- iii) Issued from : .....
- iv) Payable at : .....

12. **List of Enclosures**

As per Index.

..... Verification

Verification

I, M.S. Tyagi, son of Late SH.S.N.S. Tyagi, aged about 48 years, a resident of Guwahati, do hereby verify that the statements made in the paragraphs 1, 4, 6 to 12 are true to my knowledge and statements in para 2, 3 and 5 are true to my legal advice and that I have not suppressed any material fact.

And I, sign this verification on this 12th day of June, 2005.



TRANSFER POLICY OF GROUP 'B' OFFICERS IN NORTH EAST.

After a detailed discussion between the CCP, CCE and AG(Par) alongwith various instructions of the Ministry and the last of which is R.No. A-35012/2B/92-Ad.111.D dated 30th June, 1994, minutes of various conferences and other discussions, it has been agreed to follow the following transfer policy among the Group 'B' officers in the North East.

1. Since the Commissioners are 7 (seven) North Eastern States with different ethnic background, Administration will follow as far as possible convenient zone and areas so that officers are not unduly put to difficulty. However, these will not include transfers on Administrative grounds.

2. Before any general transfer, Group 'B' officers will submit a representation for -

- (a) Place of posting with reasons;
- (b) Option for Customs/Central Excise;
- (c) For any other deputation.

These representations will be received positively by 1st October of any year.

3. The general tenure in one station will be 4 to 6 years.

4. Period of stay in any one station/section/office will not be more than 2 years.

5. Since the officers belong to a common cadre of Central Excise mainly, no officer will remain posted in Customs for more than 4 years.

6. The rotation in every 3 years will be from difficult to soft area and from sensitive to hard area.

7. Compassionate postings will be considered mutually between the CCP and CCE and after satisfying the genuineness of the compensation cases, transfer will be made if needs be. Such transfers on compassionate grounds must be addressed to DC/AG(PAR) and endorsed to both the Commissioners.

Qudt. .... 2/-

*Alleged  
Signed at*

8. Through Deptt. of Personnel & Training while their letter dated 3rd April '86 have recommended posting of husband and wife together in one station, the area of jurisdiction being vast and the nature of work being different from general Administration only where there is absolutely any problem or difficulty, transfer will be considered as per Ministry of Personnel guidelines.

9. Since the Commissioners are highly short staffed, cooling off period from any deputation as recommended by the Ministry will in future be enforced.

10. General transfer will be completed before 31st December of any year and as far as possible effected by 31st January.

11. Officers who are due to retire within 2 years will be retained/posted within and around their Home Town or places/stations requested by them.

Very sincerely  
( LALUNGUNEMA ) 7/11  
COMMISSIONER  
CUSTOMS (PREV) NER: SHILLONG

( L.R. MIRAN )  
COMMISSIONER  
CENTRAL EXCISE: SHILLONG

C.N.I.II(7)5/ST. III/86/ 1674

Dated : 7/11/96.

Copy to :-

1. The Member(P&V)/(C. Ex.)/(A.S.), Central Board of Excise and Customs North Block, New Delhi for kind information.
2. The Chief Commissioner(CZ), Customs and Central Excise, 15/1 Strand Road, Calcutta for kind information.
3. The Commissioner(Cus. Prev.), NER, Shillong for kind information.
4. The Deputy Commissioner(Cus. Prev.), NER, Shillong for kind information.
5. The Secretary, General, All India Federation of Central Excise Gazetted Executive Officers, 40A/1, J.K. Mitra Road, Calcutta for kind information.
6. The General Secretary, Group 'B' Executive Officers' Assn., Customs and Central Excise, Shillong for kind information.
7. The Assistant Commissioner of C.Ex./Cus. (V), for information.

( D. BHATTACHARYA )  
ASSISTANT COMMISSIONER (HOS.)  
CUSTOMS AND CENTRAL EXCISE : SHILLONG.

Copy to Farak Secretaries (all) for information.  
B. D. and S. P. (P) - Farak Secretary

Alfred  
J. P. Pedro



**COMMISSIONER OF CENTRAL EXCISE  
MORELLO COMPOUND  
M.G. ROAD, SHILLONG**

Tel. 91-0364-2224751 / 2223030.

Fax. 91-0364-2223428 / 2226215.

E-Mail: [cxeshll@excise.nic.in](mailto:cxeshll@excise.nic.in)

C.No. II(26)20/ET.III/95/

Dated:

04 OCT 2004

To

The Deputy/Assistant Commissioner  
Central Excise Division

GUWAHATI

The Superintendent ( )  
Central Excise Hqrs. Office  
Shillong.

**Subject: Option for Annual General Transfer of Superintendent/Inspector - regarding.**

The Annual General Transfer for 2004 of Superintendents and Inspectors posted in different formations and Headquarter Office of Central Excise Commissionerate, Shillong is proposed to be made in December 2004. The concerned officers who are due for transfer as per the accepted guidelines for transfer of this Commissionerate will be considered for transfer.

Briefly the accepted guidelines for transfer in respect of Superintendents/Inspectors are reiterated below for the benefit of the officers.

Superintendents who have completed their tenure as below will be considered for transfer:

- (i) In the same station for a continuous period of 4 (four) to 6 (six) years,
- (ii) In the same Section/Office for a continuous period of 2 (two) years, and
- (iii) In the same Commissionerate for a continuous period of 4 (four) years

Similarly, Inspectors who have completed their tenure will be considered for transfer:

- (i) In the Divisional Hqrs. Office for a continuous period of 6 (six) years,
- (ii) In the Ranges outside the Divisional Office for a period of 3 (three) years,
- (iii) In Central Excise Hqrs. Office for a period of 6 (six) to 8 (eight) years and
- (iv) In the same Commissionerate for a continuous period of 4 (four) years

Also, Superintendents and Inspectors of Shillong Central Excise Commissionerate who opts for Customs or Dibrugarh Commissionerate should send in the same Transfer Proforma.

It is therefore requested to forward the options of officers for posting in Central Excise and Customs in order of preference for next posting indicating the reasons thereof. Options in the prescribed proforma (enclosed) should reach this office on or before 31.10.2004. Options received after 31.10.2004 will not be taken into consideration for Annual General Transfer 2004. It is, therefore, requested to take personal initiative to send this office on or before the said date. While forwarding the proforma, it may be ensured that the same is duly verified by the Head of Office.

Please acknowledge receipt.

*Attested  
S. K. Sarker  
Additional Commissioner (P&V)*

*(B. TH. MAR)*

*8/10/04*

TRANSFER PROFORMA

1. Name of the Officer (In Block Letters): **RAJENDRA SUMAN DUA**

2. (a) Date of App't. In the Deptt. and grade: **15.07.1981, INSPECTOR**  
 (b) Date of App't. In the present grade: **19.06.1993, DEPARTMENTAL**  
 (c) Date of Birth: **15.07.1957**

3. Name of the Home town & State: **GUWAHATI, ASSAM**

4. HISTORY OF POSTING SINCE ENTRY:

Sl. No.	Station	Post Held	From	To
1.	TINSUKIA	Inspector	01.09.1981	15.07.1982
2.	MANIPUR	do	16.07.82	15.07.1983
3.	SILCHAR	do	16.07.83	15.07.1984
4.	GUWAHATI	do	16.07.84	01.07.1985
5.	GUWAHATI	do	01.07.85	01.07.1986
6.	GUWAHATI	do	01.07.86	01.07.1987
7.	GUWAHATI	Inspector	01.07.87	15.07.1988
8.	GUWAHATI	do	16.07.88	15.07.1989
9.	GUWAHATI	do	16.07.89	15.07.1990
10.	GUWAHATI	do	16.07.90	15.07.1991

\* please tick below

5. Please indicate choice of posting in order of preference:  
 1 to 3 for Central Excise and 4 to 6 for Customs with brief reasons:

1. **Central Excise, Guwahati (within Guwahati)**  
 2. **Central Excise, Guwahati (within Guwahati)**  
 3. **Central Excise, Guwahati (within Guwahati)**  
 4. **Central Excise, Guwahati (within Guwahati)**  
 5. **Customs, Guwahati, Division (within Guwahati)**  
 6. **Customs, Guwahati, Division (within Guwahati)**

Reasons:

If I am transferred out of Guwahati, then  
 due to junction, my  
 children's education  
 shall be adversely  
 affected.

Note: The choice of posting does not necessarily imply that the Officer will be given a posting of his choice. Officers are liable to be transferred before completion of full term in the categories of Services.

STATION: **Guwahati**

DATE: **18/10/04**

*2/10/04*  
**SIGNATURE OF OFFICIAL AND DESIGNATION**

FORWARDED OFFICER'S COMMENTS

(i) The particular chosen above is considered fit to be posted.

STATION:

DATE:

*2/10/04*  
**SIGNATURE, NAME AND DESIGNATION  
 OF THE FORWARDING AUTHORITY**

11	TINSUKIA	Superintendent	16.6.95	July 1997
12	DIGI BOR	do	Jan 1997	May 1998
13	GUWAHATI	do	June 1998	11, Feb, 2000
14	GUWAHATI	do	11, Feb, 2000	18, Dec, 2000
15	GUWAHATI	do	19, Dec, 2000	continuing

COMMISSIONER OF CENTRAL EXCISE  
MORELLO COMPOUND  
M.G. ROAD, SHILLONG

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ESTABLISHMENT ORDER NO. /2/2005  
DATED SHILLONG, THE 29 JUNE 2005

Subject: Inter- Commissionerate Transfer/Rotation of the officers in the grade of Superintendent Group "B" -- order reg.

The following Transfer/Rotation of officers in the grade of Superintendent in the Shillong Zone are hereby ordered with immediate effect and until further orders.

SL. NO.	NAME OF THE OFFICERS	FROM	TO
1.	Shri C. Shullai	Commissionerate of Customs(P), Shillong	CEX, Shillong
2.	Smti. R.R. Bhowmick	do-	do-
3.	Shri N.L. Roy	do	do
4.	Shri D.R. Saha	do	do
5.	Shri G.C. Paul	do	do
6.	Shri N.R. Das	do	do
7.	Shri S.K. Nandi	do	do
8.	Shri L.H. Fairheim	do	do
9.	Shri T.K. Singh	do	do
10.	Shri T.K. Sen	do	CCX, Dibrugarh
11.	Shri U.K. Das	do	do
12.	Shri Jatindra M. Borah	do	do
13.	Shri S.K. Chaliha	do	do
14.	Shri Lakhonch Siante	do	do
15.	Shri Jyotish Das	do	do
16.	Shri Thangchuoilo	do	do
17.	Shri B.B. Saikia	do	do
18.	Shri M. Baruah	do	do
19.	Shri T.T.K. Thang	do	do
20.	Smti. P. Devgupta	Commissionerate of Central Excise, Shillong	Commissionerate of Customs (P), Shillong
21.	Shri B.C. Nath	do	do
22.	Shri Binayak Bhattacharjee	do	do
23.	Shri D. Majumdar	do	do
24.	Smti. Champia Shome	do	do
25.	Smti. K.P. Laloo	do	do
26.	Shri D. Roy Choudhury	do	do
27.	Smti. L. Shangpialang	do	do
28.	Shri Gangadhar Das	do	do
29.	Shri N.C. Sutradhar	do	do
30.	Smti. S. Bhattacharjee	do	do
31.	Shri J.L. Bhowmik	do	do
32.	Shri D. C. Barua	do	CEX, Dibrugarh
33.	Shri B.B. Karmakar	do	do
34.	Shri M.S. Tyagi	do	do
35.	Shri F.U. Fukir	do	do
36.	Shri N.K. Nandi	do	do
37.	Shri G.C. Paul	do	do
38.	Shri G. Thabah	do	do
39.	Shri Jagadish Acharjee	do	do

40.	Shri R.K. Kalita	-do-	-do-
41.	Smti. K.M. Das	Commissionerate of Central Excise, Dibrugarh	Commissionerate of Customs (P), Shillong
42.	Shri S. Ganguli	-do-	-do-
43.	Shri T.K. Rajkhowa	-do-	-do-
44.	Shri J.C. Das	-do-	-do-
45.	Shri K.C. Sarkar	-do-	-do-
46.	Shri V. Hangzo	-do-	-do-
47.	Shri H.P. Roy	-do-	CEx, Shillong
48.	Shri B. Chakraborty	-do-	-do-
49.	Shri R. K. Borah	-do-	-do-
50.	Shri G. K. Bhuyan	-do-	-do-
51.	Shri D. K. Deb	-do-	-do-
52.	Shri N. Singha	-do-	-do-
53.	Md. Mohibur Rahman	-do-	-do-
54.	Shri L.S. Das	-do-	-do-
55.	Shri D.R. Das	-do-	-do-
56.	Shri N.C. Kalaki	-do-	-do-
57.	Shri G.C. Mandal	-do-	-do-
58.	Shri H.C. Kalita	-do-	-do-
59.	Shri Sudip Dev	-do-	-do-

This disposes of all the representations received in the grade of Superintendents.

The officers at Sl. Nos. 3, 4, 5, 6, 17, 18, 20, 21, 34, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 57, 58 & 59 will not be entitled TA/DA as they have been transferred on the basis of their representations. No further representations will be entertained unless the officers join their new places of postings.

The above officers should be relieved latest by 17<sup>th</sup> June 2005.

This issues with the approval of the Chief Commissioner, Central Excise & Customs, Shillong Zone, Shillong.

31/6/05  
(KARNAIL SINGH)  
COMMISSIONER

Altered  
Date  
56091-56190  
C.No.II(3)/ET-III/2005/

Dated :-

Copy forwarded for information & necessary action to:-

1. The Chief Commissioner, Customs & Central Excise, Shillong Zone 'CRESCENS' Building, M.G. Road, Shillong.
2. The Commissioner, Customs (Preventive), NE - Shillong.
3. The Commissioner, Central Excise, Dibrugarh.
4. The Commissioner (Appeals), Central Excise, Dibrugarh.
5. The Additional Commissioner (P&V), Central Excise, Shillong/Dibrugarh.
6. The Additional Commissioner (Tech.), Central Excise Hqrs. Office, Shillong.
7. The Additional Commissioner, Customs (Preventive), 'NER', Shillong.
8. The Joint Commissioner (A/E), Central Excise Hqrs. Office, Shillong/The Joint Commissioner, Central Excise, Dibrugarh.
9. The Deputy/ Assistant Commissioner, Central Excise/Customs, Division, Shillong/ Dibrugarh Commissionerate. Copy(s) meant for the concerned officer(s) is/are enclosed.
10. The CAO, Central Excise/Customs, Shillong/Dibrugarh Commissionerate.
11. The PAO, Customs & Central Excise, Shillong.
12. Accounts I & II/Confidential Branch/CIU - Vigilance Branch, Central Excise Hqrs. Office, Shillong.
13. Shri/Smti. N.K. Naveli, Superintendent for compliance.
14. The General Secretary Group 'B' Superintendents Association, Customs & Central Excise, Shillong/Dibrugarh.
15. Guard File.

31/6/05  
(KARNAIL SINGH)  
COMMISSIONER